- (d) if not, what are the details thereof and if not what are the reasons therefor,
- (e) whether medical facilities in Nursing Home have been enjoyed by non-Government servants in the past, and
- (f) if so, what are the criteria for admission of such patients with charges fixed for them for each service?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF SHAKEE-LUR REHMAN): (a) All CGHS beneficiaries drawing Rs. 2500/- PM as Pay/Pension are entitled for availing Nursing Home facility in Dr. Ram Manohar Lohia Hospital.

- (b) All the patients are registered in Nursing Home and rooms are alloted on the basis of first-cum-first service basis
 - (c) Yes, Sir.
- (d) Staff of Dr. Ram Manohar Lohia Hospital are also governed by the above procedure.
 - (e) Yes, Sir.
- (f) The information is being collected and will be laid on the Table of the Sabha

CGHS dispensaries in Shalimar Bagh and Pitampura, Delhi

1310 SHRI SYED SIBTEY RAZI Will the Minister of HEALTH AND FAMILY WELFARE be piersed to state

- (a) whether it is a fact that Govern ment have decided to open allopathic dispensaries under CGHS in Shalimar Bagb and Pitampura areas of Delhi.
 - (b) if so, what are the details thereof.
- (c) whether location of CGHS dispensary at Income Tax Colony in Pitampura is of no use of beneficiaries staying near or at Ring Road of Shalimar Bagh.

- (d) whether CGHS proposes to construct its own dispensary in Shalimar Bagh in the manner it has been done in other areas of Delhi, and
- (e) if so, what are the deatils thereof and if not, what are the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF SHAKEELUR REHMAN) (a) and (b) The CGHS dispensary sanctioned for Shalimar Bagh has been established in premises No. 421, 422, 423, 425 & 426, Income Tax Colony, Pitampura which is also providing medical facilities to the Central Government employees residing in Shalimar Bagh.

- (c) No, Sir
- (d) and (e) Yes, Sir A plot of land has been allotted by DDA in Shalimar Bagh area for construction of CGHS dispensary building. The payment towards the cost of plot of land has been made. The possession of the plot is yet to be handed over by DDA.

Power Projects submitted for Clearance ...

1311 SHRI DEBABRATA BISWAS Will the Minister of ENERGY be pleased to state.

- (a) the details of power projects submitted by the State Governments for clearance during the last two years, and
- (b) the decision taken by the Central Government on the above proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABAN-RAO DHAKANE): (a) and (b) Project reports for seventy-eight (78) power projects were received in the Central Electricity Authority (CEA) from the State Governments for techno-economic clearance dur-